

ACT No. XXVI OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
25th July, 1923.)

An Act further to amend the Code of Civil
Procedure, 1908, for certain purposes.

v of 1908.

WHEREAS it is expedient further to amend the
Code of Civil Procedure, 1908, for certain
purposes hereinafter appearing; It is hereby enacted
as follows :—

1. This Act may be called the Code of Civil Short title.
Procedure (Amendment) Act, 1923.

v of 1908.

2. In clause (i) of sub-section (1) of section 60 Amendment
of section 60,
Act V of
1908.
of the Code of Civil Procedure, 1908, for the word
“twenty”, wherever it occurs, the word “forty”,
and for the word “forty” the word “eighty”, shall
be substituted.

[Price one anna.]